

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.6198 of 2021**

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Sonu Rana    ....   ....   ....   Petitioner  
Versus  
The State of Jharkhand                             ....   ....   ....   Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner            : Mr. Randhir Kumar, Advocate  
For the State                    : Ms. Ruby Pandey, Addl.P.P  
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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Chandwara P.S. Case No.123 of 2020 instituted under Sections 147, 148, 323, 337, 338, 353, 504 and 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was the member of an unlawful assembly and being armed with deadly weapons, in prosecution of common object of the assembly, he used criminal force against the police personnel and pelted stones on them deterring them from discharging their duties consequent upon an arrest of a criminal by the police. It is submitted that the allegation against the petitioner is false. It is next submitted that the co-accused, with similar allegations, have already been given the privileges of anticipatory bail by this Court vide order dated 31.08.2021 passed in A.B.A. No.5940 of 2021. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Koderma within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on **depositing Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Koderma in connection with Chandwara P.S. Case No.123 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/